

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO. 5750

TO BE ANSWERED ON FRIDAY THE 7TH APRIL, 2017
CHAITRA 17, 1939 (SAKA)

EXEMPTION OF SERVICE TAX

5750. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has exempted Service Tax on one time upfront amount for granting long term lease for institutional/ residential/ commercial land, besides industrial land in the industrial areas developed by State Industrial Development Corporation (SIDC) and if so, the details thereof;
- (b) whether the Government has exempted the above referred service tax retrospectively w.e.f. 01.06.2007 and if so, the details thereof; and
- (c) whether the Government intends to take any action for the withdrawal of all such demand notices issued to Rajasthan State Industrial Development and Investment Corporation (RIICO) on one time upfront amount payable for long term leasing after issue of notification in this regard and if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a):No, Sir.

(b): Does not arise in view of (a) above.

(c):The demand notices are to be decided by the adjudicating authorities in light of the relevant law.
